



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. OA 259 of 2004.
Applicant(s) Tugal Kishore Samal Respondent(s) Union of India for
Advocate for Applicant(s) M/s. B. S. Tripathy Advocate for Respondent(s)
M. K. Rath
J. Pati

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P. O. of Re. st. filed. Defects pointed out in Scrutiny form may kindly be perused for favour of Registration consideration (Please see S.O. (5)) 6.4.04 dms 13.04.04.</p> <p><u>Register</u> Please notify us defects.</p> <p>13/4/04</p>	<p>REGISTER Dms 8/6/04 1. ORDER DATED 09.06.2004.</p> <p>In a Departmental Enquiry under Rule-14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 initiated against the Applicant, copies of the enquiry report dated 10th July, 2003 were supplied to the Applicant under forwarding letter dated 04.08.2003. Applicant having furnished his representation under Annexure-A/2 dated 18th August, 2003.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects removed.
For Registration.

On memo

th
8/6/04

Regd for

There appears to be
no injury in the matter.
Dismiss the case before the
regular DA.

Done
8/6/04

Order above

On view of court memo,
we may put up the case
before the vacant Bench.

th
9/6/04

*Be it known that this case
matter before the
Bench on 9-6-04
for further orders.*

Done
9/6/04

For A. D. S. Mishra
Advocate

B. Venkateswaran

9/6/04

Free copies of final
order dt. 9-6-04 issued to
counsel for both sides.

Done 9/6/04
S. S. S. S. S.

the same was taken into consideration and final orders imposing punishment was issued to the Applicant under Annexure-A/3 dated 31.12.2003. As it appears, instead of preferring any appeal available under the CCS(CCA) Rules, 1965, Applicant has preferred this Original Application No. 259/04 under Section 19 of the Administrative Tribunals Act, 1985 challenging the order of punishment issued under Annexure-A/3 dated 31.12.03.

In the aforesaid premises, having heard Mr. B. S. Tripathy, Learned Counsel appearing for the Applicant and Mr. Anup K. Bose, Learned Senior Standing Counsel for the Union of India (on whom a copy of this Original Application, has already been served) this O.A. is disposed of granting liberty to the Applicant to prefer an appeal by the end of June, 2004 and, in the event such an appeal is preferred by 30th June, 2004, the Appellate Authority is directed to do well in considering the same on merit (notwithstanding the delayed submission of the appeal) in accordance with law within a period of six months.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be handed over to the learned counsel for both sides.

9/6/04
MEMBER (JUDICIAL)